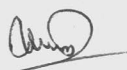


lying to ^{be} disposed of. Learned counsel for the applicant has pressed that a direction may be issued to the respondents to dispose of the representations. We accordingly direct the respondents to decide the representations of the applicant dated 21.12.93 and 03.2.94 (Annexure-2 and 3) respectively, by giving reasoned reply and in accordance with ^{the} rules within a period of two months from the date of communication of this order. The applicant shall, however, ~~be~~ ^{the} supplied ~~with~~ / copy of representations mentioned above along with the copy of the order of the Court to the respondents. The application is disposed of at admission stage.


Member (A)


Member (J)

Allahabad, Dated 06th May, 1994

/M.M./